

HIGH COURT OF MADHYA PRADESH

Writ Petition No.2499/2019

Jabalpur, dated 8.2.2019

Mr. S. P. Sharma, learned counsel for the petitioner.

Mr. S. A. Khan, learned Government Advocate for the respondents-State.

The present petition has been filed by the petitioner herein, who is a patient whose both the kidneys have failed. Respondent no.4 Rajendra Singh is a donor, who has come forward to donate one of his kidneys to the petitioner. However, respondent no.2 Siddhanta Hospital, Bhopal, has refused as the petitioner and the respondent no.4 are not in close relation. However, having gone through the affidavit filed by the respondent no.4, it appears that the offer made by the respondent no.4 is completely voluntary and that he is close to the petitioner whom he considers a sister.

Under the circumstances, the respondent no.3 Authorization Committee is requested to decide the representation of the petitioner within a period of three days from the date on which the certified copy of this court's order is placed before it.

With the above, the petition stands finally disposed of.

Certified copy as per rules **today**.

(Atul Sreedharan)
Judge

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